

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'SMC' NEW DELHI**

BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER

ITA No. 3460 & 3492/Del/2024
Assessment Year: 2017-18

Ankur Jain, KM 68 Block-M, Kavinagar, Ghaziabad-201001.	<u>Vs</u>	Income-tax Officer, Ward-2(1)(1), Ghaziabad.
PAN: AEWPJ 0863 J		
APPELLANT		RESPONDENT
Assessee by	None	
Department by	Shri Sanjay Kumar, Sr. DR	
Date of hearing	13.11.2024	
Date of pronouncement	27.11.2024	

ORDER

PER SATBEER SINGH GODARA, JM:

These assessee's appeals for assessment year 2017-18 arise against Commissioner of Income-tax (Appeals) Addl/JCIT(A)-1, Surat's DIN and order no. ITBA/APL/S/250/2024-25/106531492(1), dated 31.05.2024, in case no. CIT(A), Ghaziabad/10897/2019-20, in proceedings u/s 143(3) of the Income-tax Act, 1961, hereinafter referred to as the 'Act'.

Cases called twice. None appears at the assessee's behest. He is accordingly proceeded ex parte.

2. I take up the assessee's 'lead' appeal ITA no. 3460/Del/2024. It emerges from a perusal of the case file that the learned Assessing Officer had made addition of Rs. 1.58 lakhs regarding the assessee's cash deposits made in the bank account totaling to Rs. 2,30,000/- during the demonetization.

3. A perusal of the assessment discussion in para 3.2 indicates that the learned Assessing Officer had discussed the assessee's entire cash deposits to arrive at the impugned addition which stands upheld by the learned CIT(A) in the lower appellate discussion.

4. I have given my thoughtful consideration to the assessee's foregoing sole substantive ground as well as Revenue's vehement contentions supporting the impugned addition and find no merit to sustain the same. This is for the precise reason that the assessee had duly explained the source of his foregoing cash deposits during demonetization which stood duly accepted in principle but for the addition of Rs. 1.58 lakhs. I hold in this factual backdrop that assessee's accumulated past saving formed the source of such cash deposit and therefore the impugned addition of Rs. 1.58 lakh is deleted.

5. This 'lead' appeal ITA no. 3460/Del/2024 succeeds in very terms. The assessee's latter appeal ITA no. 3492/Del/2024 is dismissed as a 'duplicate' file.

A copy of this common order be placed in the respective case files.

Order pronounced in open court on 27.11.2024.

**Sd/-
(SATBEER SINGH GODARA)
JUDICIAL MEMBER**

MP

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI